Cou	rt D	ristrict	Case No.	Petitioner Name VS Respondent Name	Advocate	Date of Registration	f Whether Urgent Relief was sought and Pre- Insitution Mediation did not take place (Yes / No)	Decision	Days for disposal	Nature Disposal (Contested Settled)		of Number of days of for execution of decree from date of decision	Sectio
			CS (COMM)	SHOBHA RANI SINGHAL VS.	ROHIT	10.12.2019	NO	13.10.20	308	CONTESTED			Suit fo
Ms.	Pinki, District Judge, Comercial Court-01	ENTRAL	2922/19	PUNJAB NATIONAL BANK	KUMAR GOEL	10.12.2019	NO	13.10.20	300	CONTESTED			Recov
Sh. Cor	Rajneesh Kumar Gupta, District Judge, Commercial Court-02	ENTRAL		1			NIL	1			1		
Sh. Cor	Mahesh Chandra Gupta, District Judge, Cimercial Court-03	ENTRAL					NIL						
	Nisha Saxena, District Judge, Commercial C rt-04	ENTRAL	ARB.A (COMM) 81/2018	Union of India Vs M/s Tayal & Co.	Sh. V.K.Rai	19.12.2018	No	15.10.2020	667	Contested	N/A	N/A	
			OMP (1) (COMM.) 14/2020	Manmohan Singh Bisht Vs The Indian Coffee Workers Co-operative Society	Sh. Ajay Dabas	22.01.2020		19.10.2020	272	Contested	N/A	N/A	
			ARBTN 540/2018	Vikel Education Centre Vs Golden Paper Mart	Sh. Sanjay Verma	28.09.2018		21.10.2020	389	Contested	N/A	N/A	
			OMP (COMM.) 33/2020	Union of India Vs M/s Sagar Electrical & Equipment	Sh. Kishan Dutt Sharma	25.02.2020		29.10.2020	248	Contested	N/A	N/A	
			CS (COMM.) 1530/2018	M/s Kent Cables Vs Akash Khare	Sh. Abhay Sahai	13.08.2019		29.10.2020	444	Contested	N/A	N/A	
			OMP (1) (COMM.) 143/2020	ORIX Leasing & Financial Services Vs Rafiq Ahmad Saifi	Sh. Gulshan Kr. Sachdev	07.10.2020		08.10.2020	31	Contested			
Sh.	Ashwani Kr. Sarpal, District Judge,	ENTRAL		1						1			
Cor	nmercial Court-05						NIL						

NIL

	r. (Court	District	Case No.	Petitioner Name VS Respondent . Name	Registration	f Whether Urgent Relief Da was sought and Pre- Insitution Mediation did not take place (Yes / No)	ate of Days for o		Nature Disposal (Contested Settled)	execution of decree	f Number of days Ac f for execution of Se decree from date of decision	ct ection
		Sh. Narinder Kumar, DJ (Commercial Court)-01	West						*				
7													
							NIL						
-		Sh. Gurdeep Singh, DJ (Commercial Court)-02	West			 	NIL						i
		2 / 1 ()											
8													

Sr. No.	Court	District	Case No.	Petitioner Name VS Respondent Name			f Whether Urgent Relief was sought and Pre- Insitution Mediation did not take place (Yes / No)	Decision	Days for disposal	Nature of Disposal (Contested Settled)		f Number of days f for execution of decree from date of decision	Section	
9	SH. SANJEEV JAIN, DISTRICT JUDGE (COMMERCIAL COURT)-01													
10	SH. GURVINDER PAL SINGH, DISTRICT JUDGE (COMMERCIAL COURT)-02		ARBTN. A. COMML– 02/2020	HIMANSHU GIRDHAR VS TOYOTA FINANCIAL SERVICES INDIA LTD.	SH. ASHISH UPADHYAY	20.07.2020	NA	05.10.2020	78	DISMISSED	NA	NA	37 (2)Arbitrati on & Conciliatio n Act, 1996	
			OMP – MISC.COM ML – 16/2019	TIRUPATI FOOD INDUSTIRIES PVT. LTD. VS UNION OF INDIA & ORS.	SH. SANCHAR ANAND	18.07.2019	NA	26.10.2020	467	DISMISSED	NA	NA	29 (A) (4) (5) Arbitration & Conciliatio n Act, 1996	
			OMP – MISC.COM ML – 16/2019	TIRUPATI FOOD INDUSTIRIES PVT. LTD. VS UNION OF INDIA & ORS.	SH. SANCHAR ANAND	18.07.2019	NA	26.10.2020	467	DISMISSED	NA	NA	29 (A) (4) (5) Arbitration & Conciliatio n Act, 1996	
		NEW DELHI	NEW DELHI	OMP – MISC.COM ML – 16/2019	TIRUPATI FOOD INDUSTIRIES PVT. LTD. VS UNION OF INDIA & ORS.	SH. SANCHAR ANAND	18.07.2019	NA	26.10.2020	467	DISMISSED	NA	NA	29 (A) (4) (5) Arbitration & Conciliatio n Act, 1996
			OMP – MISC.COM ML – 16/2019	TIRUPATI FOOD INDUSTIRIES PVT. LTD. VS UNION OF INDIA & ORS.	SH. SANCHAR ANAND	18.07.2019	NA	26.10.2020	467	DISMISSED	NA	NA	29 (A) (4) (5) Arbitration & Conciliatio n Act, 1996	
			OMP – MISC.COM ML – 16/2019	TIRUPATI FOOD INDUSTIRIES PVT. LTD. VS UNION OF INDIA & ORS.	SH. SANCHAR ANAND	18.07.2019	NA	26.10.2020	467	DISMISSED	NA	NA	29 (A) (4) (5) Arbitration & Conciliatio n Act, 1996	

Sr. No.	Court	District		Petitioner Name VS Respondent Name			f Whether Urgent Relief was sought and Pre- Insitution Mediation did not take place (Yes / No)	Decision	Days for disposal	Nature Disposal (Contested Settled)		Number of days for execution of decree from date of decision	Section
			OMP – MISC.COM ML – 16/2019	TIRUPATI FOOD INDUSTIRIES PVT. LTD. VS UNION OF INDIA & ORS.	SH. SANCHAR ANAND	18.07.2019	NA	26.10.2020	467	DISMISSED	NA	NA	29 (A) (4) (5) Arbitration & Conciliatio n Act, 1996
11	SH. SANJIV JAIN, LD. DISTRICT JUDGE (COMM.)- 03		Misc DJ/25/2020	TOYOTA FINANCIAL SERVICES INDIA LTD. Vs SATVEER REXWAL	Sh. JUGAL SINGH	05-02-2020	NIL	09-10-2020	247	DISMISSED	NIL	NIL	Misc. application
			ARBTN/202 8/2018	P S NATARAJAN Vs SBI CARDS AND PAYMENT SERVICES PRIVATE LIMITED(OBJ-34)	Sh. ABHIK KUMAR	31-05-2018	NIL	28-10-2020	881	DISMISSED	NIL	NIL	Arbitration & Conciliatio
12	SH. RAMESH KUMAR-I, DISTRICT JUDGE (COMMERCIAL COURT)-01	SOUTH					NIL				·		3.33
13	SH. VINAY KUMAR KHANNA, DISTRICT JUDGE (COMMERCIAL COURT)-02	SOUTH					NIL						
14		SOUTH- EAST					NIL						
15	Ms. Raj Rani Mitra, District Judge (Commercial)-02	SOUTH- EAST					NIL						
16	SH. SANJAY SHARMA-I	EAST					NIL						
17	Sh. Laxmi Kant Gaur, Ld. District Judge (Commercial Court), North East, KKD, Delhi/	NORTH EAST					NIL						
18	MS. NIVEDITA ANIL SHARMA, DISTRICT JUDGE, (COMMERCIAL COURT)	Shahdara											
19	MS. SUKHVINDER KAUR	Shahdara					NIL						
							NIL						

Sr. No.	Court	District	Case No.	Petitioner Name VS Respondent Name		Registration	f Whether Urgent Relief was sought and Pre- Insitution Mediation did not take place (Yes / No)	Decision		Disposal	execution of decree	Number of days for execution of decree from date of decision	Section
20	Sh. Vinod Kumar, Ld. DJ (C.C.)	NORTH- WEST											
							NIL						
21	MS. BARKHA GUPTA, DJ(COMM)	North					AVV						
			OMP	SONAL TIWARI VS KOTAK	SH. L.S.	19.11.2018	NIL NO	28.10.2020	452	CONTESTED	NIL	NIL	34
22	SH. HARISH DUDANI, DJ (COMMERCIAL)	SOUTH WEST	(COMM) 08/2020	MAHINDRA PRIME LTD.	GAUTAM	<i>y</i>			10-				ABITRATI ON & CONCILIA